GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3775
ANSWERED ON:12.08.2015
Funding under RUSA
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has increased the funding to States under Rashtriya Uchchatar Shiksha Abhiyan (RUSA);
- (b) if so, the details thereof, State/UT-wise during the 11th and 12th Plan periods, year-wise and the funds released/spent so far, year-wise;
- (c) whether the Government has accepted the Government of Odisha"s proposal for funding Government Engineering/Professional colleges under component 7 (infrastructure grant to colleges) of RUSA and if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government is aware that there is no specific provision in the RUSA guidelines to debar Government Engineering/Professional Colleges from receiving funds under component 7 of RUSA and if so, the details thereof; and
- (e) the norms fixed by the Government for funding of Government Technical Institutions and constituent colleges of Government universities under RUSA and the number of Government colleges and constituent colleges of universities run by the State Governments which have been selected for funding under component 7 of RUSA?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a) &(b): The State-wise details of funds released under the Rashtriya Uchchatar Shiksha Abhiyan (RUSA) are annexed.
- (c): No Madam. The Project Approval Board (PAB) of RUSA in its 4th meeting held on 5th December 2014, considered the proposal of the Government of Odisha, but did not approve the funding of technical colleges proposed by the state government under Component 7: "Infrastructure grants to colleges ", since as per the information placed before the PAB these colleges were constituent colleges of Biju Patnaik University of Technology, Rourkela (BPUT), which had already been approved for funding under Component 3: "Infrastructure Grants to Universities".
- (d) & (e): As per RUSA norms, funding to colleges under Component 7 is prioritised on the basis of whether they are included under section 12 B of the University Grants Commission (UGC) Act, 1956 or not; whether despite being included under section 12B, they have received funding from UGC or not; inter-se antiquity; accreditation status etc. However, based on the needs assessment and prioritisation made by the states in their State Higher Education Plans (SHEPs), funding for professional/ engineering colleges may be considered by the PAB. Details of colleges approved by PAB for funding under Component 7 are available at mhrd.gov.in/project-approval-board.